

**Contract for Import of Crash Fire  
Tenders**

**\*150. SHRI RAJENDRA AGNIHOTRI:**  
Will the PRIME MINISTER be pleased to state:

(a) whether any contract for import of Crash Fire Tenders has been awarded in the last week of October, 1990;

(b) if so, the particulars of the company to whom contract was awarded and the reasons therefor;

(c) whether the technical experts had made any observation about the quality of Crash Fire Tenders to be imported; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRIKAMAL MORARKA): (a) and (b): M/s. Bharatiya Vehicles Engineering Company Limited, New Delhi represented to the Government for permitting import of chassis for the manufacture of Crash Fire Tenders (CFTs) required for execution of orders from National Airport Authority and Indian Air Force. This representation was considered and the import of 51 chassis was recommended on techno-economic grounds. However, the final import licence has not yet been issued.

(c) and (d). No specific observation was made by technical experts about the quality of crash fire tenders to be imported. However, they had expressed reservation on accounts of indigenous availability.

[English]

**Payment of Wages to Indian drivers by  
the Government of Saudi Arabia**

**\*151. SHRI GOVINDA CHANDRA MUNDA:** Will the PRIME MINISTER be pleased to state:

(a) whether any complaint has been received from the Indian drivers, who had been recruited as drivers by the Government of Saudi Arabia during the period from 1987 to 1990, regarding less payment of wages by that Government in violation of the agreement;

(b) if so, the details thereof; and

(c) the action proposed to be taken by the Government to ensure full payment of outstanding dues to such drivers?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI RAMJI LAL SUMAN): (a) As per the information received from the Indian Embassy, Riyadh, no complaints were received from any Indian Driver recruited by the Government of Saudi Arabia during the period 1987 to 1990 regarding less payment of wages.

(b) and (c). Does not arise.

**Reinstatement of dismissed J&K  
Government officers**

**\*152. SHRI L.K. ADVANI:**  
**SHRI PAYARE LAL**  
**KHANDELWAL:**

Will the PRIME MINISTER be pleased to state:

(a) whether the Jammu & Kashmir Government recently terminated the services of five senior officers of the State Services;

(b) if so, the reason therefor;

(c) whether there was a strike of the State Government employees demanding revocation of dismissal orders of the five senior officers and their reinstatement;